

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 306/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking for in-principle approval qua occurrence of Change in Law events in terms of Article 12 of the Power Purchase Agreements executed by the Petitioner with Solar Energy Corporation of India Limited (SECI), amongst other reliefs.

Petitioner : Greenko AP01 IREP Private Limited (GAPIPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **25.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, GAPIPL
Shri Lakshyajit Singh, Advocate, GAPIPL
Shri Harshit Singh, Advocate, GAPIPL
Shri Gyanendra, Advocate, GAPIPL
Shri Fazl, Advocate, GAPIPL
Shri Gandharv, Advocate, GAPIPL
Shri Akshaya Lal, Advocate, GAPIPL
Shri Gaurav Prakash, Advocate, GAPIPL
Shri Arun Lal, Advocate, GAPIPL
Shri Pawan Singh, Advocate, GAPIPL
Shri Rakesh Pandey, GAPIPL
Shri Amit Kumar, GAPIPL
Ms. Rohini Prasad, Advocate, BSPHCL
Ms. Mandakini Ghosh, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI
Shri Anand Ganesan, Advocate, RUVNL
Shri Aman Nair, Advocate, RUVNL

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an adjournment. Considering the said request, the matter was adjourned.

2. The Petition will be listed for the hearing on **8.5.2025**.

By order of the Commission
SD/-
(T.D. Pant)
Joint Chief (Law)